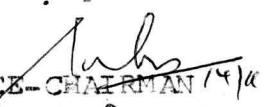


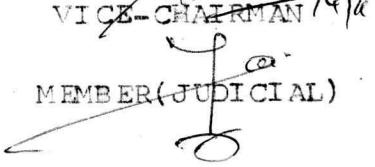
Order dated 14.11.2002

None appears for the applicant inspite of repeated call nor has there been any adjournment sought on behalf of the applicant. In the said premises, we have heard Shri U.B.Mohapatra, the learned Addl. Standing Counsel for the Respondents and perused the materials available on record.

The applicant served as E.D.D.A. and thereafter he was taken to regular Establishment of the Postal Department as Group D. In respect of the period he served as E.D.D.A. he has already received the terminal benefits, as has been disclosed by the learned Addl. Standing Counsel for the Respondents. The applicant has also been given the benefits of retirement for the period he served as Group D in the Regular Establishment, as has been disclosed vide Annexure-R/3 to the counter. Shri Mohapatra, learned Addl. Standing Counsel for the Respondents, having taken instructions from the Department also states that whatever is due and admissible under law has been paid to the applicant. In the aforesaid premises, this O.A. is disposed of accordingly. No costs.

Send copies of this order to Respondents and a copy of this order be sent to the applicant in the address given in the O.A. A free copy of this order be also handed over to Shri U.B.Mohapatra, learned Addl. Standing Counsel for the Respondents.

  
VICE-CHAIRMAN (T/A)

  
MEMBER (JUDICIAL)

Copy of order  
of 14.11.02 may be  
sent to all relevant  
bureaux and C.R.A.  
of Head Office  
may be shown to  
the Council for  
batches.

  
4.11.02